

## **NOTE**

### **Landmark Achievement: Zero Pendency in Death Reference Cases**

At the beginning of the year 2024, there were total 11 Death Reference Cases pending before this High Court. The oldest of those cases was Reference No. 1 of 2018.

Recognizing the critical nature of these cases and the importance of their timely disposal, dedicated Special Division Benches were created to expedite the hearing and disposal of these long-pending cases.

Through the concerted efforts of the Bench and the Bar, the High Court has successfully disposed of all the above Death Reference cases. Out of 71 Criminal Appeals, 09 Death Reference cases have been decided by the Division Bench comprising of Hon'ble the Chief Justice and Hon'ble Mr. Justice Alok Kumar Verma and 02 Death Reference cases have been decided by the Division Bench comprising of Hon'ble Mr. Justice Ravindra Maithani and Hon'ble Mr. Justice Alok Kumar Verma. Now, there is no Death Reference case pending before this High Court.

This unprecedented achievement demonstrates the commitment of the Court towards ensuring speedy and effective delivery of justice for the victims and their families. The High Court remains committed to upholding the principles of justice and efficiency in its judicial process.

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Registrar Judicial